

# CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated . 17.10.04.

Registration No. . CCP 84/04.

Munnilal Rautel

Applicant (s)

VERSUS

Prathinay Kumar

Respondent (s)

A copy of the ORDER dated 6/10/04 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

06.10.2004

To,

Applicant by Shri M.K. Agrawal.

Heard the learned counsel for the applicant.

~~XXXX~~ CCP No. 84/2004 has been filed by the applicant for non-compliance of the direction given in OA No. 616/2004 by the Tribunal on 30th July, 2004. On 30th July, 2004 the Tribunal has passed the following order :

".....  
List this case for hearing on interim relief after 10 days i.e. on 9th August, 2004. In the meantime status-quo as existed today is granted till the next date of hearing."

The only I.R. was granted to the applicant is to the ~~XXXX~~ effect that the applicant ~~XX~~ if not already relieved, will continue to work. By this CCP the applicant is asking for new relief ~~XXXXXX~~ i.e. release of salary to the applicant. The applicant cannot be granted any new relief in this CCP. Hence, the contempt petition is not maintainable and is accordingly, dismissed.

Sd/—

(Madan Mohan)

JM

सत्य प्रतिलिपि

Sd/—  
(M.P. Singh)

VC

उपरिस्तर

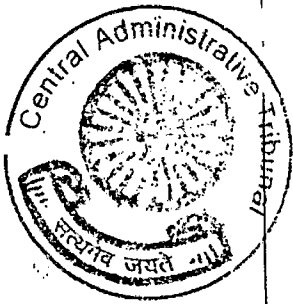
DY. REGISTRAR

केन्द्रीय प्रशासनिक अधिकरण

CENTRAL ADMINISTRATIVE TRIBUNAL

जबलपुर बेंच, जबलपुर

JABALPUR BENCH JABALPUR



GRPR-119-C  
MR Agrawal  
12/10/04